

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 183 OF 2017 &
APPEAL NO. 143 of 2018**

Dated: 19th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

APPEAL NO. 183 OF 2017

Damodar Valley Corporation

Appellant(s)

...

Vs.

BSES Rajdhani Power Limited & Ors.

....

Respondent(s)

Counsel for the Appellant(s) : Ms. Anushree Bardhan
Mr. Pulkit Agarwal

Counsel for the Respondent(s) : Mr. Aashish Anand Bernard
Mr. Paramhans for R-5

APPEAL NO. 143 of 2018

Damodar Valley Power Consumers' Association

...

Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...

Respondent(s)

Counsel for the Appellant (s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Ms. Anushree Bardhan
Mr. Pulkit Agarwal for R-2

Mr. Chandra Shekhar for
Mr. Ravi Sharma for R-7

ORDER

Central Electricity Regulatory Commission (CERC) has reserved orders pertaining to Pension & Gratuity issues.

List these matters for hearing on **04.07.2019**, as requested by learned counsel for the parties.

(S.D. Dubey)
Technical Member

Pr/kt

(Justice Manjula Chellur)
Chairperson